

ENQUIRY Re NOTICE OF MOTION FOR ALLEGED BREACH OF PRIVILEGE

SHRI NIREN GHOSH (West Bengal) : I rise on a motion of breach of privilege. I gave notice of the motion on December 7 I thought leave of the Chair to move it

THE DEPUTY CHAIRMAN Anyway, I am not aware of that motion at all. (*Interruption by Shri Niren Ghosh*) Give me time to look into it. It is only now that you are mentioning here.

SHRI NIREN GHOSH . Madam, you will understand. He agreed and he gave me leave. .

THE DEPUTY CHAIRMAN . I am told that motion was disallowed by the Chairman. He has refused consent and you cannot mention it here.

SHRI NIREN GHOSH : How can you say that? He gave me permission. Afterwards I do not know what happened, I was away. Even if it is disallowed you must read it out, because Dr. P. C. Ghosh committed breach of privilege of the House by saying in a Press conference that those who wanted a mid-term poll must be receiving money from some foreign Embassy.

THE DEPUTY CHAIRMAN . You cannot go on.

SHRI NIREN GHOSH . Just on that date we concluded a debate on West Bengal and many of us demanded mid-term poll. He cast an aspersion on the *bona fides* of the Members He must prove it. (*Interruption*) This is a serious matter.

THE DEPUTY CHAIRMAN I am told he gave notice of the privilege motion which was disallowed by the Chairman, his consent was not given, Mr. Ghosh should have been here. When you give such motions, you should be in your seat You come now and you say you want to speak on it. This has been already disposed of and, therefore, I am not going to allow Mr. Ghosh to speak on that . .

SHRI NIREN GHOSH : But the Chairman assured me

THE DEPUTY CHAIRMAN : No more Next item—Statement by Minister.

श्री राजनारायण (उत्तर प्रदेश) माननीया, रूल 190 देखा जाय।

(*Shri Niren Ghosh continued to speak*)

THE DEPUTY CHAIRMAN : Please take your seat.

(*Shri Niren Ghosh continued to speak*)

THE DEPUTY CHAIRMAN : I have narrated the process by which this was disallowed by the Chairman. So after I have given my decision on this matter, I think what Mr. Ghosh says is not necessary and should not go into the proceedings of the day, because we must come to some kind of discipline in the House. I have given the explanation and he must take his seat. Now, Mr. Rajnarain, what have you to say?

RE POINT OF PRIVILEGE ABOUT THE ACTUAL CLASS GIVEN TO THE TWO U. P. MINISTERS ARRESTED IN NEW DELHI ON THE 12TH DECEMBER, 1967.

श्री राजनारायण (उत्तर प्रदेश) मैं कहना चाह रहा था कि रूल 190 के मुताबिक सवाल के बाद ही विशेषाधिकार का प्रश्न उठता है।

उपसभापति हा, कहिये।

श्री राजनारायण : चूक आप स्टेटमेंट के लिये बुला रही थी इसलिये हमने कहा कि रूल 190 के अनुसार प्रश्नो के बाद तत्काल प्रिविलेज आता है और हमने प्रिविलेज का प्रश्न दे रखा है इसलिये स्टेटमेंट के पूर्व ही हमारा मामला आना चाहिये, अब आपने हमें बुला लिया इसलिये तो हमारा मामला आ गया।

माननीया, मैंने कल 13 दिसम्बर, 1967 को एक विशेषाधिकार का नोटिस दिया था और उस समय जो चेयर में बैठे थे उन्होंने आदेश किया कि लिखित दू तो हमने लिखित भी दे दिया है कि आज सदन में मैंने यह कहा था कि उत्तर प्रदेश के श्रम मंत्री श्री प्रभुनारायण सिंह और वित्त मंत्री श्री रामस्वरूप वर्मा को यहाँ के मैजिस्ट्रेट ने “बी” क्लास दे कर भेजा है। ऐसा मैंने अखबारों में भी पढ़ा था और जब मैं करीब 10 बज के जेल में गया था तो मुझे श्री रामस्वरूप वर्मा और श्री प्रभुनारायण सिंह ने भी यही बताया था। गृह मंत्रालय में राज्य मंत्री श्री विद्या चरण शुक्ल न इसके उत्तर में कहा था कि अखबार में खबर गलत निकली है, मंत्रियों को “ए” क्लास दिया गया है। श्री बेचन